

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ZENTORA OVERSEAS CAREERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	ZENTORA OVERSEAS CAREERS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	28/03/2013
3.	Authority under which Corporate Debtor is incorporated / registered	ROC – Hyderabad
4.	Corporate Identity No/ Limited Liability Identification No of Corporate Debtor	U74140TG2013PTC086664
5.	Address of the registered office and principal office (if any) of corporate debtor	<u>Regd. Office:</u> NO:G12 (MUNICIPAL NO :6-3-1192/1/G/12) GROUND FLOOR, BLOCK-II, WHITE HOUSE, BEGUMPET HYDERABAD 500016
6.	Insolvency commencement date in respect of corporate debtor	02.03.2020 (order copy received on 04.03.2020)
7.	Estimated date of closure of Insolvency Resolution Process	29.08.2020
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	SRIDHAR VENKATRAYA SUNDARARAJA REGN.NO. IBBI/IPA-002/IP-N00146/2017-18/10382
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regus, 1st Floor, Phoenix Tech Tower, Plot No. 14/46, Survey No 1(part), IDA -Uppal Village and Mandal, Uppal Notified Industrial Area Service Society, Hyderabad, Telangana -500039 Email: sridharema@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Regus, 1st Floor, Phoenix Tech Tower, Plot No. 14/46, Survey No 1(part), IDA -Uppal Village and Mandal, Uppal Notified Industrial Area Service Society, Hyderabad, Telangana -500039 Email: rp.sridharvs@gmail.com
11.	Last date for submission of claims	16.03.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ZENTORA OVERSEAS CAREERS PRIVATE LIMITED** on 02.03.2020

The creditors of **ZENTORA OVERSEAS CAREERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **16.03.2020** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties

V. S. Sridhar

Name and Signature of Interim Resolution Professional: Sridhar Venkatraya Sundararaja
Date and Place : 05.03.2020, Hyderabad Regn. No. IBBI/IPA-002/IP-N00146/2017-18/10382